

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE SIXTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 28397 OF 2024

Between:

Pathikonda Pragnya Reddy, D/o Pathikonda Rajeshwar Reddy, Aged 19 years, Occ. Student, R/o 7-13/49C/49D/2C, Allcapur Township, Shivalayam temple, Puppalguda, Manikonda, Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Represented by its Registrar, Warangal.
3. Convener, MBBS/BDS 2024-25, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana - 506 007.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the Respondent No.2 in not allowing the petitioner to exercise web-options for next phase counseling pursuant to the representation dated 09/10/2024 in MBBS/BDS Courses under Management Quota (B - Category, C - Category/NRI) for the Academic Year 2024- 25, as arbitrary, illegal, unconstitutional and violative of Article 14, 21A of the Constitution of India and consequently direct the respondents No. 2 and 3 to consider the representation dated 09/10/2024 and permit the petitioner to opt for WEB options for B and C category for the academic year 2024- 25 for MBBS Course.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 and 3 to permit the petitioner to opt for WEB options for B and C category in MBBS Course for the academic year 2024- 25 pending disposal of the writ petition.

Counsel for the Petitioner : SRI RAJAGOPALLAVAN TAYI

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH FW

**Counsel for the Respondent Nos.2&3 : SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.28397 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Rajagopallavan Tayi, learned counsel for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (for short 'the University') appears for respondents No.2 and 3.

2. In this writ petition, the petitioner is aggrieved by the action of the University in not considering her representation dated 09.10.2024, with regard to permission to participate in the next phase of counseling for admission into MBBS/BDS course for the academic year 2024-25 in the management quota 'B & C' category.

3. Learned counsel for the petitioner submits that the writ petition be disposed of with a direction to the University to decide the representation of the petitioner dated 09.10.2024 by a speaking order.

4. On the other hand, learned Standing Counsel for the University submits that suitable action on the aforesaid representation shall be taken by respondents No.2 and 3.

5. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with the direction to respondents No.2 and 3 to decide the representation submitted by the petitioner on 09.10.2024, by a speaking order within three days from today.

6. It is made clear that this Court has not expressed any opinion on the merits of the matter.

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Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-A. PRATHIMA
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, State of Telangana, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal.
3. The Convener, MBBS/BDS 2024-25, C/o Kaloji Narayana Rao University of Health Sciences, Nizampura, Warangal, Telangana - 506 007.
4. One CC to SRI RAJAGOPALLAVAN TAYI, Advocate. [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
6. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
7. Two CD Copies.

BSK

BS



HIGH COURT

DATED:16/10/2024

CC TODAY



ORDER

WP.No.28397 of 2024

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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16/10/24
LKS